

(2021) 08 UK CK 0056

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 986 Of 2021

Mukesh And Others

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 04-08-2021

Acts Referred:

Citation : (2021) 08 UK CK 0056

Hon'ble Judges : Ravindra Maithani, J

Bench : Single Bench

Advocate : Aakib Ahmed, P.C. Bisht, Pankaj Kumar

Final Decision : Disposed Of

Judgement

Ravindra Maithani, J

1. Petitioners were appointed through outsource agency as Data Entry Operators in the establishment of the respondents on various dates. Their

terms of the contract were renewed from time to time and finally it expired on 31.03.2021. Petitioners seek that the communication dated 31.03.2021

be quashed by which, it has been directed that the Data Entry Operator in excess be not continued. There are other reliefs also which have been

sought by the petitioners.

2. Heard learned counsel for the parties and perused the record.

3. Learned counsel for the petitioners would submit that, in fact, on the subject recommendations were made by the respondent no.2, which has yet

not been decided by the State Government.

4. Learned counsel for the petitioners also submit that petitioners may file a representation within a week from today making reference to the

recommendations, which has been made by the respondent no.2 and, thereafter, it is submitted that the directions may be issued to the respondents to

decide their representations that may be submitted by the petitioners within a stipulated time.

5. Learned State counsel gives a statement that any representation that may be submitted by the petitioners, will be decided by the respondents within a period of one month thereafter.

6. The Court takes on record the statement given by the learned State counsel.

7. The writ petition is disposed of with the liberty to the petitioners to make representations within a week from today with further directions to the respondents that upon such representations having been made, that shall be decided within a month thereafter.